

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1263 of 2019

IN THE MATTER OF:

Investors Sanghars Samiti & Ors.

...Appellants

Versus

Lavkash Verma & Anr.

...Respondents

For Appellants:

**Shri Jay Savla, Sr. Advocate with Shri Bharat Gupta, Advocates
Shri Siddhart Tripathi, Nivedita Chauhan and
Shri Abhinav Mishra, Advocates (Intervenor)**

For Respondents:

**Ms. Merlin Mathew for IRP
Shri Ritesh Agarwal and Shri Aishwarya Adlakha,
Advocates (Respondents)
Shri Shailendra Singh and Ms. Muskaan Garg,
Advocates (for Intervenors)**

With

Company Appeal (AT) (Ins) No.1375 of 2019

IN THE MATTER OF:

Sunil Kumar Dahiya

...Appellant

Versus

Lavkash Verma & Anr.

...Respondents

For Appellant:

Shri Dushyant Manocha, Advocate

For Respondents:

**Shri Jay Savla, Sr. Advocate with Shri Bharat Gupta, Advocates
Shri Siddhart Tripathi, Nivedita Chauhan and
Shri Abhinav Mishra, Advocates (Intervenor)
Ms. Merlin Mathew for IRP
Shri Ritesh Agarwal, Shri Aishwarya Adlakha and
Shri Teejas Bhatia, Advocates (Respondents)**

ORDER

24.01.2020 Counsel for Appellant in Company Appeal (AT) (Ins) No.1263 of 2019 states that the Hon'ble High Court had reserved Orders on Second Motion in a scheme proposed for compromise and rearrangement with regard to the Corporate Debtor in Company Petition No.885/2015 whereafter the Section 7 Application was admitted on 10th October, 2019 at the instance of Respondent No.1. It is stated that the Hon'ble High Court had on 8th January, 2020 taken some clarification in the Company Petition No.885/2015 and the matter is again coming up today for further clarification.

Learned Counsel for the Respondents have various grievances to make. However, considering the fact that the Hon'ble High Court had already reserved Judgement before Section 7 was admitted, it appears to us appropriate to wait for a few days.

List these Appeals 'for Orders' on 10th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md